

APPLICATION FORM FOR AADHAAR AUTHENTICATION LICENCE IN TERMS OF SECTION 11A OF THE PML ACT, 2002 READ WITH GOVERNMENT OF INDIA CIRCULAR 'F.NO.P-12011/7/2019-ES CELL – DOR' DATED MAY 9, 2019

By email to cgmaml@rbi.org.in

To

The Chief General Manager-in-Charge
Department of Regulation
Business Conduct Group
Reserve Bank of India, Central Office
12th Floor, Central Office Building
Shahid Bhagat Singh Marg, Fort
Mumbai-400 001

Dear Sir,

Application for Aadhaar Authentication Licence in terms of Section 11A of the PML Act, 2002 read with Government of India Circular-'F.NO.P-12011/7/2019-ES CELL – DOR' dated MAY 9, 2019

We refer to Section 11A of the Prevention of Money Laundering Act, 2002 read with the Circular dated May 9, 2019 of the Government of India titled - "Procedure for processing of applications under Section 11A of the Prevention of Money-Laundering Act, 2002 for use of Aadhaar authentication services by entities other than Banking companies" and the circular DOR.AML.REC 48/14.01.001/2021-22 dated September 13, 2021, issued by the RBI.

2. In this regard, we are desirous of performing Aadhaar Authentication of customers willing to undergo the same in compliance with the extant legal and statutory requirements.

We, therefore, request you to kindly process the application to enable our entity to obtain **Aadhaar Authentication License {KYC User Agency (KUA) License} issued by the UIDAI Or Sub KUA License issued by the UIDAI to perform authentication through a KUA.** *(select the applicable option and strike off the other one)*

The required information as per the enclosed information sheet is furnished.

3. We declare that to the best of our knowledge and belief, the information furnished in this application is correct, complete and true. The proposal has the approval of the Board/sub-Committee of the Board empowered in this regard. The resolution adopted for this purpose is enclosed. We are aware that if any of the information furnished herein is found to be incorrect/ incomplete/ untrue, the application is liable to be rejected. We also declare that the entity owns necessary resources to protect customer data and have measures in place to combat cyber security risks as per the latest applicable standards.

Yours faithfully,

(Signature of Authorised Official/s)

Name	:	Official Mail ID	:
Designation	:	Phone	:
Date	:	Place	:

INFORMATION SHEET

Sr. No.	Particulars	Details	
1	Name of the Non-Bank Regulated Entity		
2	Type of entity (NBFC / Payment System Provider/ Payment System Participant)		
3	Date of registration with RBI		
4	RBI Registration/Licence Number		
5	PAN Number		
6	GST Number		
7	Address of registered office		
8	Address for correspondence		
9	Name and contact details (email, telephone) of contact person		
10	Net Owned Funds as on March 31 of previous financial year	Rs.	crore
11	Number of years of operation as on March 31 of previous financial year		
12	Number of customers at the end of last 3 Financial Years	FY	Number of customers
13	Processes currently being used for establishing the identity of customers (e.g. certified copy of Officially Valid Documents, Offline verification etc.)		
14	Attach copy of Board/sub-Committee of the Board Resolution adopted for this purpose i.e. for application for e-KYC licence		
15	Name and contact details of Principal Officer		
16	a) Indicate the date when the last off-site return was filed to the RBI		
	b) Whether this was filed within the stipulated timeframe		
	c) Whether entity has been regular in filing of these returns. If no, indicate the reasons thereof		
17	a) Indicate the date when the last return to Registrar of Companies (RoC) was filed/e-filed		
	b) Whether this was filed within the stipulated timeframe		
	c) Whether entity has been regular in filing of these returns. If no, indicate the reasons thereof		
18	Details of incidents of data breach including cyber security breach, if any, in the last 3 years		
19	Whether any penal action has been taken by the RBI / SEBI in the last three years against the applicant. If so, furnish details including status of the proceedings and whether the penalty has been paid.		
20	Whether entity is meeting the standards of complying with the Data Security Regulations 2016 of UIDAI and other related guidance / circular		

	issued by UIDAI from time to time with regard to the Privacy and security Norms.	
21	Any other observation / Self Disclosures by the entity	

Yours faithfully,

(Signature of Authorised Official/s)

Name	:	Official Mail ID:
Designation	:	Phone
Date	:	Place